

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-239(PB)/2017

IN THE MATTER OF:

M/s. Baddi Foils Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Biotropics Pharma Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s) : Mr. Shankar K Jha & Mr. Manu Monga, Advocates
For the Respondent(s) :

ORDER

In the order dated 30.08.2017 reliance was placed by the learned counsel for the petitioner on a judgment of the Hon'ble Bombay High Court rendered in the case of *Ispat Industries Limited v. Unknown* - 2005(2) BomCR 94.

Learned counsel seeks and is granted time to check up whether the judgment holds good or it has been overruled.

List for further consideration on 31.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)